

12.35 hrs.

PAPERS LAID ON THE TABLE

STATEMENT IN REPLY TO MATTER RAISED BY SHRI MADHU LIMAYE RE. REPRO-MULGATION OF ORDINANCES BY BIHAR GOVERNOR

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT): I beg to lay on the Table a statement (Hindi and English versions) in reply to the matter raised by Shri Madhu Limaye in Lok Sabha on the 30th July, 1974, under Rule 377, regarding repromulgation of ordinances by the Governor of Bihar. [Placed in Library. See No. LT-8331/74].

ASSESSMENT REPORT RE. PROGRAMME FOR SPREAD AND DEVELOPMENT OF HINDI AND ITS PROGRESSIVE USE FOR OFFICIAL PURPOSES

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): Sir, on behalf of Shri Ram Niwas Mirdha I beg to lay on the Table a copy of the Annual Assessment Report (Hindi and English versions) on the programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union, for the year 1971-72. [Placed in Library. See No. LT-8332/74].

ANNUAL REPORT ETC. OF GARDEN REACH WORKSHOPS LTD., CALCUTTA, 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): Sir, on behalf of Shri J. B. Patnaik I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Garden Reach Workshops Limited, Calcutta, for the year 1972-73 along with the Audited Account and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-8333/74].

NOTIFICATIONS UNDER COAL MINES (NATIONALISATION) ACT, AND ANNUAL REPORT ETC., OF BHARAT GOLD MINES LTD., FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): I beg to lay on the Table

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 34 of the Coal Mines (Nationalisation) Act, 1973:—

- (i) The Coal Mines Nationalisation (Provident Fund) Rules, 1974, published in Notification No. G.S.R. 241(E) in Gazette of India dated the 17th May, 1974.
- (ii) G.S.R. 263(E) published in Gazette of India dated the 26th June, 1974 containing corrigendum to Notification No. G.S.R. 241(E) dated the 17th May, 1974.
- (iii) The Coal Mines (Statement of Accounts) Rules, 1974, published in Notification No. G.S.R. 248(E) in Gazette of India dated the 25th May, 1974.
- (iv) The Coal Mines (Intimation regarding Mortgage Charges, Lien or other interests) Rules, 1974, published in Notification No. G.S.R. 332(E) in Gazette of India dated the 26th July, 1974. [Placed in Library. See No. LT-8334/74].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review By the Government on the working of the Bharat Gold Mines Limited, for the year 1972-73.
- (ii) Annual Report of the Bharat Gold Mines Limited, for the